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		West Bengal	The West Bengal Power Development Corporation	584.00
		Bihar	BSPGCL (Pirpainti/Lakhisarai) SJVN Ltd./BUXAR	486.00
		Punjab	Punjab State Power Corporation Ltd.	229.00
		Tamil Nadu	Tamil Nadu Generation and Distt. Corporation Ltd.	171.00
		Uttar Pradesh	UPRVUNL	250.00
14	Kalyanpur-Badalpara	Haryana	HPGCL	51.00
		Uttar Pradesh	UPRVUNL	51.00

Functioning of MGNREGS

*84. SHRI T.M. SELVAGANAPATHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the rural job creation scheme, the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is floundering badly;

(b) whether there has been a dip in rural employment generation during the last two years and several irregularities have also been detected in its implementation;

(c) whether unemployment allowance has not been paid in 47,687 cases while there is non-payment of wages of ₹ 136.97 crore in 14 States;

(d) whether there has been no record of expenditure running into several crores in many States; and

(e) if so, the steps taken by Government to ensure that the Scheme runs as per its true letter and spirit?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) No, Sir. The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven wage employment programme. Being a self-selecting wage-employment programme, the increase or the decline in the demand for labour under MGNREGA may arise due to a myriad of factors external to the programme management viz. available of alternative and remunerative employment opportunities

outside MGNREGA, rain fall pattern, prevailing unskilled wage rate in rural, semi-urban/urban areas, better connectivity to semi-urban/peri-urban/Urban areas etc.

(b) As per the information available with the Ministry, the year 2012-13 witnessed a better performance under the Act than the year 2011-12. The volume of wage-employment grew from 216.34 crore person-days in 2011-12 to 228.16 crore person-days in 2012-13. The average person-days per household were 43 person-days and 46 person-days and women participation rate was 48 per cent and 52 per cent during 2011-12 and 2012-13, respectively.

Complaints and grievances on the implementation of MGNREGA in the country are received by the Ministry and are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. The Ministry has also put in place a comprehensive monitoring and review mechanism under MGNREGA to ensure effective implementation of the Act.

(c) and (d) As per the Report (No. 6 of 2013) of the Comptroller and Auditor General (CAG) of India on the Performance Audit of MGNREGA, 47,687 MGNREGA workers in seven test checked States (Assam, Bihar, Chhattisgarh, Jharkhand, Kerala, Maharashtra and Punjab) had not been paid unemployment allowance and wages amounting to ₹ 959.41 lakh were due to MGNREGA workers in nine test checked States (Andhra Pradesh, Bihar, Goa, Gujarat, Haryana, Jharkhand, Punjab, Uttar Pradesh and West Bengal). The report of the CAG has also found that in a large number of cases out of the total test checked 182 districts, 458 blocks and 3,848 Gram Panchayats, basic records were not maintained and in 12 test checked States, there are cases of suspected and confirmed misappropriation amounting to ₹ 125.23 crore and ₹ 5.05 crore, respectively.

(e) To address the issues relating to irregular implementation of MGNREGA and to deal with complaints/grievances, the Ministry has issued detailed instructions by way of a Standard Operating Procedure (SOP) to all States/UTs. Other important measures taken up under MGNREGA to ensure transparency and accountability are:—

- The Ministry has notified MGNREGA Audit of Schemes Rules 2011 in consultation with the Comptroller and Auditor General of India.
- With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment, Schedule-II of MGNREG Act was amended to ensure wage disbursement to MGNREGA workers through institutional accounts in Banks or Post Offices (unless specifically exempted).

- To reduce time required in payment of wages, State Governments have been instructed to roll-out electronic Fund Management System (e-FMS).
- To strengthen the institutional outreach for wage disbursement, State Governments have been instructed to roll out the Business Correspondent Model to make wage payment through Banks with Biometric authentication at GP/village level.
- Permissible administrative expenditure limit was enhanced from 4% to 6% for deployment of dedicated staff for MGNREGA, strengthening management and administrative support structures for social audit, grievance redressal and Information and Communication Technology (ICT) infrastructure.
- ICT based MIS has been made operational to make data available to public scrutiny including job cards, muster rolls, employment demanded and number of days worked, shelf of works, funds available/utilised, social audit findings, registration of grievances, etc. Uploading of Photographs of works has been instructed.
- Instructions have been issued for affixing photographs to the existing job cards.
- States have been instructed to switch to e-Muster Rolls to check instances of tampering and misuse of muster rolls.
- Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.
- The State and district level Vigilance and Monitoring Committees have been established for monitoring of the scheme.

Awareness of solar and wind power

*85. SHRI JOY ABRAHAM: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the steps taken by Government to cultivate awareness in the public for using non-conventional energy like solar and wind power;
- (b) the incentives and subsidies offered by Government in this regard;
- (c) whether Government is aware of the recent incidents of fraud involving certain private companies and agencies regarding installation of solar power system with Government subsidy;
- (d) whether Government has notified the list of authorised companies and